

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT)(Insolvency) No. 599 of 2020

IN THE MATTER OF:

Ketan Anant Raj & Anr.

...Appellants

Vs

**Dhanshyam Kantilal Patel,
Liquidator of Krishnai Hospital Pvt. Ltd. & Ors.**

....Respondents

Present:

For Appellants: Mr. Aditya Dewan, Advocate

For Respondents:

O R D E R
(Through Virtual Mode)

22.07.2020 It transpires that 1st Appellant had filed Writ Petition(ST) No. 31546 of 2019 before the Hon'ble High Court of Bombay and the Hon'ble High Court had not granted any Interim Order and in fact, had refused to grant an Interim Order and further directed to place the Writ Petition to be posted after vacation.

2. The Appellants have also moved before this Hon'ble Tribunal as against the Impugned Order dated 13.12.2019 in MA No. 2811 of 2019 in C.P.(IB) – 10/(MB)/2018 passed by the Adjudicating Authority (NCLT, Mumbai Bench).

3. Along with this Appeal, the Appellants have filed I.A. No. 1590 of 2020 in Company Appeal (AT)(Insolvency) No. 599 of 2020 under Section 14 of the Limitation Act, 1963 seeking exclusion of 89 days' period spent in pursuing the aforesaid Writ Petition(ST) No. 31546 of 2019 before the Hon'ble High Court of Mumbai while determining the limitation for filing the instant Appeal.

4. At this stage, the Learned Counsel for the Appellant No. 1 prays for two weeks' time to approach the Hon'ble High Court of Bombay to withdraw Writ Petition(ST) No. 31546 of 2019. Acceding to his request, the Office of the Registry is directed to list the matter on **13th August, 2020** under the same caption.

[Justice Venugopal M.]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)

(Alok Srivastava)
Member(Technical)

Akc/Nn